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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 282/1997
M.A. NO. 338/1997

Thursday, this the 6th February, 1997.

CORAM :

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

1. All India M.E.S. Civilian Draughtsmen Association National Executive Council, Kashmir House, New Delhi-11 through its General Secretary, Vikram Sharma.
2. Subhash Gupta S/O Jai Lal Gupta, Draughtsman Gr.II, MES, No.307405, En-inC. Branch, Kashmir House, E-6 Section, Directorate of Architecture.
3. Smt. Alka Gupta W/O Arun Gupta, D. Man Gd.II, MES No.128365, CWE, Delhi, Delhi Cantt. R/O 313/31, A-1, Inderlok, Delhi-35.
4. Smt. Ishani Chakraborty W/O A. M. Chakraborty, Sr. Draughtsman, M.E.S. No.2129, Department of Cantonment Planning, E-in-Chief Branch, R/O N-15, Srinivaspuri, New Delhi-110065.

... Applicants

(By Shri A. K. Bhardwaj, Advocate)

-Versus-

1. Union of India through Secretary, Ministry of Defence, Central Secretariat, New Delhi.
2. The Engineer-in-Chief, Kashmir House, Army Headquarters, DHQ PO, New Delhi-110011.

... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal -

Heard the learned counsel for applicants on admission.

The learned counsel states that although a representation

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was made before respondent Engineer-in-Chief by the applicant association, no reply has been received to the said representation. Under the circumstances, we feel that the O.A. can be disposed of by directing respondents to consider and pass appropriate orders on the representation dated 3.8.1996 said to have been filed before respondent Engineer-in-Chief by the applicant association, within a period of three months from the date of receipt of a copy of this order.

2. Subject to the aforesaid direction, the application is disposed of.

Dated, 6th February, 1997.


(K. M. Agarwal)
Chairman


(R. K. Ahuja)
Member (A)

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